

Annexure-1
Name of the corporate debtor: Tricity Thanjavur Expressways Limited ; Date of commencement of CIRP : 22nd August 2023 ; List of creditors as on: 05th March 2024
List of Financial Creditors (Secured)

S.No.	Name of the Creditor	Date of receipt	Amount Claimed	Amount of claims admitted	Nature of claim	Details of Claims Admitted		Whether Related Party	% of voting share in CoC	Amount of contingent claim	Amount of mutual dues that may be set off	Amount of Claim not admitted	Amount of Claims under verification	Security Interest
						Amount covered by Secured Interest	Amount covered by Guarantee							
1	IDBI	31-Aug-23	724,590,898	724,590,898	Secured	Full	Full	No	27.87	0	0	0	0	
2	Canara Bank	1-Sep-23	873,616,130	873,616,130	Secured	Full	Full	No	33.6	0	0	0	0	
3	Punjab National Bank	2-Sep-23	328,516,215	328,516,215	Secured	Full	Full	No	12.63	0	0	0	0	
4	IIFCL	4-Sep-23	522,182,324	522,182,324	Secured	Full	Full	No	20.08	0	0	0	0	
5	Central Bank of India	6-Sep-23	151,425,259	151,425,259	Secured	Full	Full	No	5.82	0	0	0	0	Annex - 1
			2,600,330,826	2,600,330,826					100				0	

Amount in Rs.

Note:
 Clarifications / information / books of accounts sought from the Corporate Debtor and the same is awaited. IRP / RP reserves the right to modify the claim, if the claim found to be incorrect on further verification, the admitted claim may undergo change



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Annex – 1: Security Interest

1. A first mortgage and charge on all the Borrower's immovable properties, both present and future, excluding the Project assets.
2. A first charge by way of hypothecation of all the Borrower's moveables, including current and non-current assets, moveable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles and all other movable assets, both present and future;
3. A first charge on Borrower's Receivables;
4. A first charge over all the bank accounts of the Borrower including without limitation, the Escrow Account, the Debt Service Reserve account, the Retention Accounts (or any other account in substitution thereof) and such Other Bank Accounts that may be opened in terms hereof and of Project Documents and in all funds from time to time deposited therein and in all Authorised Investments or other securities representing all amounts credited thereto;
5. A first charge on all intangibles of the Borrower including but not limited to goodwill, rights, undertakings and uncalled capital, present and future;
6. A first charge by way of assignment or otherwise creation of Security Interest in:
 - a. All the right, title, interest, benefits, claims and demands whatsoever of the borrower in the Project Documents, duly acknowledged and consented to by the relevant counter-parties to such Project Documents to the extent not expressly provided in each such Project Document, all as amended, varied or supplemented from time to time;
 - b. The right, title and interest of the Borrower in, to and under all the Government Approvals;
 - c. All the right, title, interest, benefits, claims and demands whatsoever of the Borrower in any letter of credit, guarantee including contractor guarantees and liquidated damages and performance bond provided by any party to the Project Documents;
 - d. All insurance contracts; and
7. Pledge of equity shares held by the Promoters aggregating to 51% of the equity share capital of the Borrower for a period of 36 months from COD and thereafter continuance of pledge of 26% of the equity share capital of the Borrower until the Final settlement date.

Personal Guarantees:

1. Sri Nama Krishnatah
2. Sri Nama Seetharah



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